

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41530 of 2018

(Arising out of Order-in-Appeal No.33/2017-ST dt.18.07.2017 passed by
Commissioner of GST & Central Excise (Appeals), Coimbatore @ Salem)

M/s.Rajam Hospital

Loco Line Near Mariamman Koil Street,
Karuppur, Salem – 636 012

Appellant

VERSUS

Commissioner of CGST & Central Excise

No.1, Foulks Compound, Anai Road
Salem – 636 001

Respondent

APPEARANCE:

For the Appellant : Sh.Venkatachalam S, Advocate

For the Respondent : Ms.Sridevi.T, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING :02.03.2020
DATE OF DECISION :02.03.2020

FINAL ORDER No.40607/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(ANIL G.SHAKKARWAR)
Member (Technical)

Vsr/Rkp